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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH,  
ALLAHABAD

CONTEMPT PETITION NO. 95 OF 2007

IN  
ORIGINAL APPLICATION NO. 563 OF 2007

ALLAHABAD THIS THE 31<sup>th</sup> DAY OF OCTOBER, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J  
HON'BLE MR. K.S. MENON, MEMBER-A

Mohit Pradhan, Aged about 47 years, S/o late M.N. Pradhan, R/o 50 Tagore Town, Allahabad.  
.....Applicant

(By Advocate Shri S.K. Kushwaha)

V E R S U S

Sri Vinod Kumar, Chief Commissioner of Income Tax (CCA), Lucknow.  
.....Respondent

(By Advocate: Sri S. Singh)

O R D E R

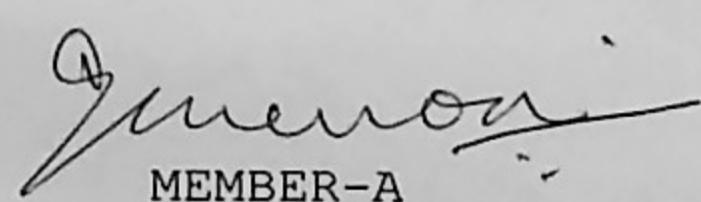
BY ASHOK S. KARAMADI, MEMBER-J

This application is filed against the order dated 25.5.2007. By the said order, the respondents were directed to consider and dispose of the representation dated 17.5.2007, as the respondents have not considered and disposed of the same, this application is filed for taking action against the respondent.

2. On notice, the respondents have filed Counter Affidavit in which they have stated that in

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compliance of the order of this Tribunal, they have passed appropriate order on 19.6.2007 and sought for dismissal of the application. The learned counsel for the respondents on receipt of the Counter affidavit states that the grievance of the applicant does not survive for consideration. Accordingly, the contempt proceedings are dropped as having become infructuous. Notice issued to the respondent is hereby discharged.



MEMBER-A



MEMBER-J

GIRISH/-